

**ASSETS & LIABILITIES**

(At a glance)

**NAME OF THE JUDGE : Justice Vinod Kumar Ahuja.**

**NAME OF THE DEPENDENT**

**CHILD/CHILDREN: Miss Priyanka Ahuja.**

**DECLARED ASSETS**

**ASSETS OF THE DEPENDENT CHILD/CHILDREN**

<b>IMMOVABLE PROPERTY</b>			<b>MOVABLES</b>		
Land	Buildings	Total Amount in Bank Deposits FD/SB	Gold & Silver (Weight)	Vehicles (Nos.)	Shares, Mutual Funds & others if any
No.	No.	Two saving bank accounts with State Bank of Patiala, Shimla – Rs.13,946/- and Rs.31,939/-, (Total Rs.45, 885/-.)  Note: This sum of Rs.45,885/- is already included in Rs.3,60,000/-, as mentioned in the assets statement of the Hon'ble Judge.	As mentioned in the assets statement of the Hon'ble Judge.	She does not own any vehicle	She does not have any mutual funds & others.

**LIABILITIES**

Particulars:-

1.

2.

Note: Further details available with the Hon'ble Chief Justice.

**Including- Saving Bank Account Numbers, detail of Mutual Funds and name of Companies submitted to the Hon'ble Chief Justice separately in a sealed cover.**

**ASSETS & LIABILITIES**

(At a glance)

Name of the Judge : **Justice Vinod Kumar Ahuja.**

Name of the Spouse: Late Smt.Madhu Ahuja.

**DECLARED ASSETS**

**ASSETS OF THE SPOUSE**

**IMMOVABLE PROPERTY**

**MOVABLES**

Land	Buildings	Total Amount in Bank Deposits FD/SB	Gold & Silver (Weight)	Vehicles (Nos.)	Shares, Mutual Funds & others if any
<b>Spouse expired on 22.9.2009.</b>					

**LIABILITIES**

Particulars:-

1.

2.

Note: Further details available with the Hon'ble Chief Justice.

**ASSETS & LIABILITIES**

(At a glance)

Name of the Judge : **Justice V.K.Ahuja**DATE OF APPOINTMENT: **27.11.2006****DECLARED ASSETS AS ON 28.4.2010****ASSETS OF THE JUDGE****IMMOVABLE PROPERTY****MOVABLES**

Place	Land/Buildings	Total Amount in Bank Deposits FD/SB	Gold & Silver (Weight)	Vehicles (Nos.)	Shares, Mutual Funds & others if any
<b>Solan (Himachal Pradesh)</b>	A three-storeyed house on the land measuring 497 Sq.M., which was purchased in the year 1982 for a sum of Rs.14,000/- and then built up the house by taking Govt. loan. One portion of the house on rent @ Rs.4000/- per month.	<b><u>Fixed Deposit receipts in my name as well as in the name of my daughter, either jointly or individually –</u></b>  1. Two FDRs worth Rs.27,000/- each due date is 7.10.2010 Rs.54,000-00  2. One FDR of Rs.1.00 lac, due date is 5.10.2010 Rs.1,00,000-00	Gold – 680 grams  Silver items – 1200 grams  (with me and my daughter)	One Esteem LXI car 2004 Make, purchased on 30.1.2004	<b><u>1. Mutual funds/ bonds/ shares etc. -</u></b> Not exceeding Rs.2.00 lacs  (details submitted to Hon'ble the Chief Justice separately in a sealed cover)  2. PPF – Rs.2,86,000/-
<b>Delhi</b>	Owner of an ancestral house to the extent of 1/4 <sup>th</sup> share built up on land measuring about 400 Sq.Yards in WEST DELHI. I own three room set on Ist Floor in the said house and land abutting it which is about 170 Sq. Yards.  <b>Note:</b> My three brothers are in possession of the remaining portion of the house.	3. FDR of Rs.3,40,000/- (which is the amount received due to arrears of pay)  Total: <u>Rs.4,94,000-00</u>  Amount lying in different Saving Bank Accounts in my name as well as in the name of my daughter, either jointly or individually Rs.3,60,000/-  (details submitted to Hon'ble the Chief Justice separately in a sealed cover)			<b><u>3. GPF (as per GPF statement of last year + monthly subscription) –</u></b> Rs.15,83,784/-  4. LIC – two policies of Rs.50,000/- and Rs.25,000/- (Total: Rs.75,000-00)

**LIABILITIES****No liability**

Particulars:-

1.

2.Note: Further details available with the Hon'ble Chief Justice.